

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NOS. 32128 OF 2015 AND 128-129 OF 2016

Union of India & Ors.

...Petitioners

-VERSUS-

M/s Ahluwalia Construction Group Etc.

...Respondents

OFFICE REPORT

The matters above-mentioned were listed before the Hon'ble Court on 12<sup>th</sup> February, 2016, when the Court was pleased to pass the following order:-

“SLP(C) No. 32128/2015

**Sole respondent is duly served but none has put in appearance.**

**Registry to process the matter for listing before the Hon'ble Court, however, alongwith the connected matters.**

SLP(C) No. 128-129/2016

**Fresh steps to be taken for service of the sole respondent within two weeks. Notice thereafter be issued.”**

S.L.P.(C) No. 32128 of 2015

It is submitted that the matter falls under complete category.

S.L.P.(C) Nos. 128-129 of 2016

It is submitted that counsel for petitioner has on 2<sup>nd</sup> August, 2016 filed a letter requesting therein to issue dasti notice to serve notice to the unserved sole respondent. Accordingly, dasti notice was issued on 27<sup>th</sup> August, 2016 to the counsel for the petitioner with a request to file affidavit of dasti service alongwith proof of service but the counsel for the petitioner has not filed the same so far.

The office report is listed before the Ld. Registrar's Court.

Dated this the 24<sup>th</sup> day of September, 2016.

ASSISTANT REGISTRAR

Copy to:

Mr. B.K. Prasad, Advocate  
Central Agency Section.

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ASSISTANT REGISTRAR